

5. CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO. 02 OF 2000
Cuttack this the 10th day of January /2001

Jitendra Kr. Nayak

Applicant(s)

VERSUS

Union of India & Others

Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not? Yes.
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not? No.

(G.NARASIMHAM)
MEMBER (JUDICIAL)

(SOMNATH SOM)
VICE-CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO. 02 OF 2000
Cuttack this the 10th day of January/2001

CORAM:

THE HON'BLE SHRI SOMNATH SOM, VICE-CHAIRMAN
AND
THE HON'BLE SHRI G.NARASIMHAM, MEMBER (JUDICIAL)

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Jitendra Kumar Nayak,
aged about 30 years,
Son of Balaram Nayak,
Village/Post - Balipadar,
Berhampur, Dist-Ganjam

...

Applicant

By the Advocates

M/s.K.C.Kanungo
B.D.Rout
S.Behera

-VERSUS-

1. Director, Zoological Survey of India
New Alipore, Calcutta-53
2. Deputy Director, Zoological Survey of India,
Estuarine Biological Station, Hillapatna,
Berhampur, Ganjam, Orissa, PIN760005

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Respondents

By the Advocates

Mr.A.K.Bose
Sr.Standing Counsel
(Central)

O R D E R

MR.SOMNATH SOM, VICE-CHAIRMAN: In this Application the petitioner has prayed for a direction to Respondents to publish the result of the test held on 31.3.1995 for the post of Field Collector. The applicant has filed Misc. Application No.2/2000 praying for condonation of delay of two years and five months. Respondents have filed their counter opposing the prayer of the applicant.

2. As the lawyers have been abstaining from Court work from 7.12.2000 and there is no indication as to when they will be attending Court work, it is not possible to drag on the matter indefinitely. We have, therefore, taken up the matter for adjudication. We did not have the benefit

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of hearing Shri K.C.Kanungo, the learned counsel for the petitioner and Shri A.K.Bose, the learned Senior Standing Counsel for the Respondents, as the abstaining of Lawyers from attending Court is continuing.

3. For the purpose of deciding this Application it is not necessary to go into too many facts of this case. The admitted position is that Zoological Survey of India, Estuarine Biological Station, Hillapatna, Berhampur, held written test and interview for the post of Field Collector. The applicant's grievance is that he appeared at the written test and viva voce on 31.3.1995, but result of the said test was not declared. Respondents have pointed out that for filling up of the post of Field Collector, they obtained names from the Employment Exchange and written test and interview was held. The Selection Committee consisted of three officers and after the test and interview, none of the 26 candidates, who were interviewed on 30.3.1995 and 31.3.1995 were found suitable for the post. The fact that the Selection Committee did not find any candidate suitable for the post in question was also intimated to the Employment Exchange with a request to send a list of further names. Respondents have pointed out that the post of Field Collector involves some knowledge about the occurrence/availability of living animals such as varieties of fishes, crabs, prawns etc. in rivers, sea coasts and estuarine regions and some experience in the method of collection and preservation of those types of animals is also desirable for the post. Respondents have enclosed a copy of the proceedings of the Selection Committee from which it is found that none of the 26 candidates, who

were considered including the applicant were found suitable for the post in question. This fact was also intimated to the Employment Exchange and subsequently, after receipt of repeated representations, to the applicant.

In view of the position as discussed above, we find that the result of the selection test for the post of Field Collector has already been intimated to the Employment Exchange authorities as also to the applicant and therefore, the sole prayer of the applicant having been met, this Original Application has become infructuous and is disposed of accordingly. There shall, however, be no order as to costs.

(G.NARASIMHAM)
MEMBER (JUDICIAL)

Somnath Som
(SOMNATH SOM)
VICE-CHAIRMAN
SAHOO//

B.K.SAHOO//